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G.C. Mohanty Vrs. UOI

Orders/Directions Sl. No.17
O.A. No.260/00900/2016
Order dated 28th March, 2017

CORAM

HON'BLE SHRI R.C.MISRA, MEMBER (A)

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Heard Mr. S.K. Ojha, Ld. Counsel appearing for the applicant and Mr. A.K. Mohapatra, Ld. ACGSC appearing for the Respondents.

2. Mr. Ojha, Ld. Counsel has submitted that the applicant is a retired employee of the Department of Posts who has retired on 30.04.2016 from the post of Deputy Manager, Postal Printing Press, Bhubaneswar. In this O.A. the prayer is that the letter dated 02.12.2016 (Annexure-A/9) may be quashed and he may be sanctioned and paid the unutilized leave encashment benefit for the period from 09.09.11 to 13.10.11 as duty. Mr. Ojha pointed out that he has filed M.A. No.144/17 to which an order of the Department of Posts, Office of the Chief Postmaster General dated 10.03.2017 has been enclosed. On perusal of the order it ^{is} ~~has~~ ^{that} noticed, the CPMG has directed that the period from 09.09.11 to 13.10.11 shall be treated as joining time in case of the applicant. Therefore, it is quite evident that the grievance of the applicant has already been redressed by the concerned Department. However, on the prayer of the Ld. Counsel for the applicant, the Respondents are directed to disburse any financial benefits that is due to the applicant vide order dated 10.03.17 within a period of 60 (sixty) days from the date of receipt of the order. In view of the above, the O.A. is disposed of.

3. Copy of this order be given to Mr. S.K. Ojha, Ld. Counsel appearing for the applicant and Mr. A.K. Mohapatra, Ld. ACGSC appearing for the Respondents.


MEMBER(A)